## In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP No

ate of Order		,	Orders		
29.8.2001	CP No.47/2001	OA No.155/200	1)	and the second s	
	Mr. P.P.Mathur	counsel for	the Petitioner	3	
	Mr. B.N.Purohit	, counsel for	the respondent	ts	
	Fi	com the reply	of the respond	dents, we find tha	t tl
	representation	of the ap	plicant has	been decided by	tl
	respondents and the decision has been communicated to the				
	petitioner and thus, in our opinion, the directions contained				
	<b>                                     </b>	•		.155/2001 stands	
				Petition has b	
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	Notices issued			appoints of accordi	. rg.
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